

MR. CHAIRMAN: Order please. Some Members have spoken in regional languages. That part of the proceedings will be gone into. If there is anything which is not in order, it will be expunged.

I shall now put the Cut Motions moved to the Demands for Grants on Account in respect of Orissa for 1980-81 to vote together, unless any hon. Member desires that any of his cut motion may be put separately.

All right. Now I shall put all the Cut Motions together to the vote of the House.

Cut Motion Nos. 1 to 19, were put and negatived.

MR. CHAIRMAN: I shall now put the Demands for Grants on Account (Orissa) to vote.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Orissa, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands, entered in the second column thereof against Demands Nos 1 to 3, 3 A, 4 to 18, 18A, 19 to 25."

The motion was adopted.

MR CHAIRMAN: I shall now put the Supplementary Demands for Grants in respect of Orissa for 1979-80 to vote.

The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges that will come in course of payment during the year ending on the 31st day of March 1980 in respect of the following demands entered in the second column thereof:—

Demand Nos. 1 to 3, 3A, 4 to 7, 10 to 18, 18A and 19 to 25."

The motion was adopted.

19.05 hrs.

ORISSA APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1980-81.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1980-81."

The motion was adopted.

SHRI R. VENKATARAMAN: Sir, I introduce** the Bill.

Sir, I beg to move:**

"That the Bill to provide for the withdrawal of certain sums from

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and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1980-81, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1980-81, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was negatived.

19.09 hrs.

ORISSA APPROPRIATION BILL*. 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated

Fund of the State of Orissa for the services of the financial year 1979-80.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1979-80."

The motion was adopted.

SHRI R. VENKATARAMAN: Sir, I introduce** the Bill.

Sir, I beg to move:**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1979-80, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1979-80, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

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